

43

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 16.04.2019

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T) Dr. Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No.51/B B/2018	For hearing on IA 185/19 (moved)	Sec 7 of I&B code 2016	M/s Oriental Bank of Commerce	Shri V B Ravi Shankar	M/s Associate Decor Limited	M/s Keystone Partners, B T Prasanna Kumar, Asha SM, Pradeep KR & Arun, Advocates in IA 95/19

ADVOCATE FOR PETITIONER/s:

ADVOCATE FOR RESPONDENT/s:

Jayati Goyal
9712413891

Adv. for IRP

Jayati

Aditya Patel
briefing

Applicant in
IA 185/19

Aditya

Mr. Sajjan Prasad
Poojappa Sr. Counsel

KHAMAR KANTAMMENI, Adv. for COC
for Cyril Amarchand.

Shr

P 20

ORDER

Heard Shri Sajjan Poovayya, learned Senior Counsel along with Aditya Patel learned Counsel for Applicant in IA No. 185/2019. Shri Khamar Kantamneni, learned Counsel for CoC along with Ms. Jayati Goyal, learned Counsel for IRP.

Shri Sajjan Poovayya, learned Senior Counsel submits that the instant case is covered by Hon'ble Supreme Court Judgment dated 02.04.2019 passed in Transferred Case (Civil) No. 66/18 in Transfer Petition (Civil) No. 1399/18 in Dharani Sugars and Chemicals Ltd. Vs. Union of India & Ors. Therefore present main company petition itself is not maintainable.

Shri Khamar Kantamneni, learned Counsel for CoC along with Ms. Jayati Goyal, learned Counsel for IRP submits that they take notice for the IA and submits that the judgment of the Hon'ble Supreme Court as relied upon by them is not applicable ^{for} the facts and circumstance of this case and thus seeks short time to file reply. Shri Khamar Kantamneni, learned Counsel for CoC along with Ms. Jayati Goyal, learned Counsel for IRP are directed to file the Statement of Objection for IA No. 185/2019 well before the next date of hearing by duly serving a copy on the other side.

Post the case on **06.05.2019**.


MEMBER(T)


MEMBER(J)

puja

Verified

Court Officer